

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 470/2002 in
OA 86/2001

(21)

New Delhi this the 19th day of December, 2002

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.K.Malhotra, Member (A)

Govind Sharan Sharma
S/O late Shri Kishan Lal Sharma,
R/O C-25, Bhagat Singh Colony,
New Usmanpur, Delhi-53

..Petitioner

(By Advocate Shri L.C.Rajput)

VERSUS

1. Union of India through the
General Manager (Sh.R.K.Singh)
Northern Railways, Baroda House,
New Delhi.
2. Shri S.C.Manchanda,
the Chief Personnel Officer (HQ),
Northern Railways, Baroda
House, New Delhi.

.. Respondents

(DR Sh.S.C.Jain OS II P.Branch)

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Shri L.C.Rajput, learned counsel for the petitioner
has submitted that he has received a copy of the
compliance report prepared by the respondents, copy of
which has also been handed over by Departmental
representative today, which is taken on record.
Departmental representative has also handed over a cheque
for an amount of Rs.3798/- (Rupees three thousand seven
hundred and ninety eight only) which, however, learned
counsel for the petitioner ^{had Rs.} refused to accept but later he
was prepared to accept the same, without prejudice to the
claims he ~~may have~~ otherwise. Copy of the same has also
been annexed to the compliance affidavit.

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(22)

2. Having regard to the directions of the Tribunal dated 15.3.2002 in OA 86/2001, we find no justification in the circumstances of the case to hold that the respondents have wilfully or contumaciously disobeyed the Tribunal's order, justifying further action to be taken against them in this CP. Accordingly, CP 470/2002 is dismissed. Notices issued to the respondents are discharged. If the petitioner has any grievance, liberty is granted in accordance with law.

Malhotra
(S.K. Malhotra)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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